

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2521/2003

(2)

Thursday, this the 16th day of October, 2003

Hon'ble Shri Justice V.S.Aggarwal, Chairman  
Hon'ble Shri S.A.Singh, Member (A)

HC Bishan Singh No.8330/DAP  
VII Bn. DAP, PTS, Malviya Nagar,  
New Delhi

..Applicant  
(By Advocate: Shri U.Srivastava)

Versus

Govt. of NCT of Delhi through

1. The Chief Secretary,  
Govt. of NCT Delhi, 5 Sham Nath Marg  
New Delhi
2. The Commissioner of Police  
Police Head Quarters  
IP Estate  
New Delhi
3. The Joint Commissioner of Police  
Police HQ, IP Estate,  
New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

The grievance of the applicant is that his claim is not being considered for promotion.

- 2) The said controversy is racked-up by the applicant as a result of following facts.
- 3) The applicant had been promoted as a Head Constable in November, 1987. On 24.2.2000, the disciplinary authority had awarded the penalty of forfeiture of two years' approved service for a period of two years permanently and the pay of the applicant was reduced by two stages. He had preferred appeal. In appeal, the penalty was reduced to forfeiture of one

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year's approved service for a period of two years entailing reduction in his pay from Rs.4220/- PM to Rs.4135/- PM. On 13.11.2001, when the Departmental Promotion Committee was constituted, the claim of the applicant was not considered for promotion to the rank of Assistant Sub Inspector because his name was existing in the list of doubtful integrity.

4) We are being informed that on 25.2.2002 the name of the applicant has been removed from the secret list of doubtful integrity w.e.f. 27.4.1999.

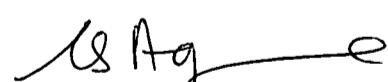
5) Thus the grievance of the applicant is that despite the said order of 25.2.2002, his case is being ignored and not considered for promotion. In this regard, he had already submitted a representation dated 9.9.2003, copy of which is Annexure A-1.

6) At this stage, when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present petition.

7) It is directed that respondent No.3 would consider the said representation of the applicant taking note of all the facts and pass a speaking order in this regard preferably within four months from the date of receipt of a certified copy of the present order and communicate to the applicant.

8) Subject to aforesaid, OA is disposed of.

  
( S. A. Singh )  
Member (A)

  
( V. S. Aggarwal )  
Chairman

/sunil/